

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

4. I.A. 1414/2024  
IN  
C.P. (IB)-2714(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.04.2024**

NAME OF THE PARTIES: Dipco Pvt Ltd  
VS

Ariisto Developers Pvt Ltd.

**Appearance:**

For the Applicant: Mr. Nadeem Shama a/w Mr. Siddharth Seshadri (VC)  
SECTION 7 OF IBC, 2016

---

**ORDER**  
**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**I.A. 1414/2024**

1. The above application has been filed by Mr. Gregory Cardoza and Ms. Shaila Cardoza (**"Applicant"**) to amend the cause title in IA No. 647 of 2022 on the ground that the "Housing Development Finance Corporation Limited" merged with "HDFC Bank Limited"
2. The sanctioned order of NCLT sanctioning the merger has been annexed as Annexure-A to the Application.
3. In view of the fact, prayer is granted and amendment is allowed.
4. With the above directions, I.A. 1414/2024 is **allowed and disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)